

**Before the Appellate Tribunal for Electricity**  
( Appellate Jurisdiction )

**Appeal No.37 of 2013 &**  
**IA No. 55 of 2013**

**Dated: 29<sup>th</sup> May, 2013**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**GMR Energy Ltd. ... Appellant(s)**

**Versus**

**Karnataka Electricity Regulatory Commission & Ors. ....Respondent(s)**

Counsel for the Appellant(s): Mr. Gopal Jain  
Mr. Alok Shankar

Counsel for the Respondent(s): Mr. S. Sriranga for R.6

**ORDER**

Reply has been filed with regard to the maintainability.

We have heard the arguments advanced by the learned counsel for both the parties. We feel that it is better to take up the main matter for final disposal.

Post the matter for final disposal on **17.07.2013.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**